

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-819/ND/2020**

IN THE MATTER OF:

Mr. Sanjay

...PETITIONER

Vs.

M/s. Advance Metering Technology Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 20.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Rajeev Shrivastava, Advocate
For the Respondent/ Corporate-debtor :Mr. Navneet Arora, CS**

ORDER

Heard the submissions made by Ld. Counsels for both the parties. Ld. Counsel for the corporate debtor has submitted that the matter is in the final stage of settlement and requested for grant of time in the matter for which Ld. Counsel for the operational creditor has consented. Post the matter to **23rd February, 2021.**

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**